

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 103
IB-817/ND/2021**

IN THE MATTER OF:

M/s. Mangaljyoti Syndicate Pvt. Ltd.

...PETITIONER

Vs.

M/s. Mahavir Richab Investements Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

**Order delivered on 21.11.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

For the Liquidator

**:Ms. Prachi Johri, Advocate along
with Mr. Atul Kumar Kansal,
Liquidator.**

ORDER

IA/5430/2022

This is first progress report by the Liquidator for the period ended on 30.09.2022 in accordance with Regulation 15 of Liquidation Regulations, 2016.

The report is taken on record with just exceptions.

IA/5475/2022

This is the Preliminary Report and Asset Memorandum by Liquidator of Mahavir Richab Investments Private Limited in accordance with Regulation 13 & 34 of Liquidation Regulations, 2016 accompanied by verifying affidavit.

(Mohit)







The Counsel for the Liquidator as well as Liquidator have appeared. The report is taken on record with just exceptions. The Liquidator is directed to ensure completion of the Liquidation process within time prescribed by law and also ensure for timely reports.

IA/5304/2022

This is a report certifying list of category wise stakeholders in accordance with Regulation 13 of Liquidation Regulations, 2016 and Report certifying the constitution of Stakeholders Consultation Committee in accordance with Regulation 31A of Liquidations Regulations, 2016 supported by verification affidavit.

The copy of the order dated 24.08.2022 for commencing liquidation of the Corporate Debtor is marked as Annexure-1 and copy of the public announcement in Form-B published on 27.08.2022 is marked as Annexure-2. The same is taken on record with just exceptions.

—Sel—

(Rahul Bhatnagar)
Member (T)

—Sel—

(P.S.N Prasad)
Member (J)